

Court-II**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)****Review Petition No. 20 of 2015 in Appeal Nos. 75 of 2014 & 76 of 2014****Dated : 25 August, 2015****Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member****In the matter of:****Punjab State Power Corporation Ltd.****.... Review Petitioner****Versus****Nabha Power Ltd. & Ors.****.... Respondent(s)****Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Mr. Akshi Seenu****Counsel for the Respondent (s) : Mr. Hemant Singh for Talwandi****ORDER**

Heard Mr. Anand K. Ganesan, learned counsel appearing on behalf of the Review Petitioner. Mr. Ganesan, seeks some clarification regarding the Issue No.2 framed and decided by this Appellate Tribunal in its judgment dated 10th April, 2015. He submits that Peak Load Exemption Charges which the State Commission held in the impugned order the appellant is not liable to pay Peak Load Exemption Charges but the judgment of this Appellate Tribunal is not clear on this issue. He further submits that in shape of written arguments, he raised the issue regarding the Peak Load Exemption Charges but the same has not been dealt with in the impugned judgment of this Appellate Tribunal.

Issue notice of the Review Petition to all the respondents returnable within three weeks directing them to file their respective objections to the Review Petition within this period of three weeks.

Post this matter for hearing on **22nd September, 2015.**

Dasti service is permitted.

Mr. Hemant Singh, Caveator and learned counsel appearing for respondent no.2 has entered his appearance. He may file the objections on the next date of hearing.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

ss/rkt